

[Shri Ghanshyam Oza]

and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1284/71].

NOTIFICATIONS UNDER MYSORE FIRE FORCE ACT AND MYSORE POLICE ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : On behalf of Shri K. C. Pant, I beg to lay on the Table :—

- (1) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (3) of section 39 of the Mysore Fire Force Act, 1964, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :—
 - (i) The Mysore Fire Force Regulations, 1971, published in Notification No. G.S.R. 245 in Mysore Gazette dated the 12th August, 1971.
 - (ii) The Mysore Fire Force Rules, 1971, published in Notification No. G. S. R. 260 in Mysore Gazette dated the 19th August, 1971. [Placed in Library. See No. LT—1285/71].
- (2) A copy each of the following Mysore Government Notifications under sub-section (4) of section 163 of the Mysore Police Act, 1963, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :—
 - (i) The Mysore State Police Services (Recruitment) (First Amendment) Rules, 1971 published in Notification No. G.S.R. 153 in Mysore Gazette dated the 27th May, 1971.
 - (ii) The Mysore State Police Services (Recruitment) (Second Amendment) Rules, 1971 published in Notification No. G.S.R. 161 in Mysore Gazette dated the 3rd June 1971. [Placed in Library. See No. LT—1286/71].

STATEMENT CORRECTING ANSWER TO U.S.Q. No. 4240 Re. TARAI DEVELOPMENT CORPORATION

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : I beg to lay on the Table a statement correcting the reply given on the 8th July, 1971 to Unstarred Question No. 4240 by Shri Jitendra Prasad regarding Tarai Development Corporation and giving reasons for the delay in correcting the reply.

Statement

In reply to part (b) of Unstarred Question No. 4240 by Shri Jitendra Prasad answered on the 8th July, 1971 it has been stated as under :—

- (b) There is no farmer, participating in the Tarai Seed Development Project, who has holdings upto ten acres.

The correct reply to this part of the Question will be as follows :—

- (b) There are 140 farmers, participating in the Tarai Seed Development Project, who have holdings upto 10 acres.

Reasons for delay

The correct information was received from the Tarai Development Corporation after the Question was answered. Delay in laying the correct reply on the table of the House is regretted.

10.03 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) (1) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 14th December, 1971, adopted the following motion in regard to the Code of Criminal Procedure Bill, 1970 :

"That this House recom-

mends to Lok Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970, in the vacancy caused by the resignation of Shri Kedar Nath Singh from the membership of the said Joint Committee, and communicate to this House the name of the member so appointed by Lok Sabha to the Joint Committee."

- (2) I am to request that the concurrence of the Lok Sabha in the said motion, and also the name of the member of the Lok Sabha appointed to the Joint Committee may be communicated to this House.
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th December, 1971, agreed without any amendment to the Jayanti Shipping Company (Acquisition of Shares) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 4th December 1971."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1971, agreed without any amendment to the Forward Contracts (Regulation) Amendment Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 24th November, 1971."
- (iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th

December, 1971, agreed without any amendment to the Manipur (Hill Areas) District Councils Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 9th December, 1971."

- (v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th December, 1971, agreed without any amendment to the Asian Refractories Limited (Acquisition of Undertaking) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 10th December, 1971."
- (vi) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 9th December, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES

REPORT OF STUDY TOUR

SHRI BUTA SINGH (Rupar) : I beg to lay on the Table the Report of the Study Tour of Study Group III of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Madras, Andhra Pradesh and Calcutta in September, 1971.

10.04 hrs.

RE : ARREST OF EDITOR OF
'NAVASAKTI' BY TAMIL NADU
GOVERNMENT

SHRI SHYAMNANDAN MISHRA
(Begusarai) : I would like to bring to the